

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 342/MP/2023 along with IA No. 42/2024 & 93/2024**

- Subject : Petition under Section 79 read with Section 2(36) of Electricity Act, 2003, seeking, amongst others (i) appropriate directions for transition of ISTS connectivity of the Petitioner as Bulk Consumer under the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and (ii) for modification of the connectivity so that the same is through the existing 400 kV Vedanta- Sundargarh D/C line owned and maintained by the Petitioner, instead of the proposed new 400 kV Vedanta-Sundargarh D/C transmission line.
- Petitioner : Vedanta Limited
- Respondent : Odisha Power Transmission Corporation Limited and Ors.
- Date of Hearing : **26.9.2024**
- Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member
- Parties Present : Shri Sanjay Sen, Sr. Advocate, Vedanta  
Shri Hemant Singh, Advocate, Vedanta  
Shri Biju Mattam, Advocate, Vedanta  
Ms. Ankita Bafna, Advocate, Vedanta  
Ms. Lavanya Panwar, Advocate, Vedanta  
Shri Syde Fazal, Advocate, Vedanta  
Shri Nishant Kumar, Advocate, Vedanta  
Shri Gyanendra Singh, Advocate, Vedanta  
Shri Pawan Singh, Advocate, Vedanta  
Shri Raj Kumar Mehta, Advocate, OPTCL  
Ms. Himanshi Andley, Advocate, OPTCL  
Ms. Suparna Srivastava, Advocate, CTUIL  
Ms. Divya Sharma, Advocate, CTUIL  
Ms. Arshiya, Advocate, CTUIL  
Shri Ranjeet Singh Rajput, CTUIL  
Ms. Priyansi Jadiya, CTUIL  
Shri Ranjit Pal, ERLDC  
Shri Gajendra Singh, ERLDC  
Shri Alok Mishra, ERLDC  
Shri Hasan Murtaza, Advocate, TPWODL  
Shri Sameer Sharma, Advocate, TPWODL

**Record of Proceedings**

During the course of the hearing, the learned senior counsel for the Petitioner and the learned counsel for the Respondents, OPTCL and CTUIL made the detailed submissions and concluded their respective arguments in the matter.

2. Based on their request, the Commission permitted the parties, including the Respondent, TPWODL, to file their respective written submissions, if any, within a week with a copy to the other side.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission,**

Sd/

**(T.D. Pant)**

**Joint Chief (Law)**